

HIGH COURT OF JAMMU AND KASHMIR

(Office of the Registrar General at Jammu)

To

**Most
Urgent**

The Principal District and Session Judges,
Srinagar, Anantnag, Kulgam, Shopian, Pulwama, Ganderbal
Bandipora, Baramulla, Kargil, Jammu, Kathua, Samba, Rajouri
Poonch, Doda, Kistiwari and Resai

NO:- 54833-49/STS Dated :- 15/01/2018

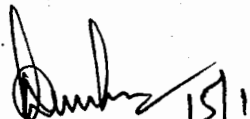
**Subject :- Implementation of resolution adopted in the Chief Justice
Conference 2016 (Statistical Section)**

Sir,

Kindly refer to this office letter NO:- 53749-62/STS Dt:-
28.12.2017 on the subject cited above . The requisite information is still
awaited inspite lapse of stipulated time .

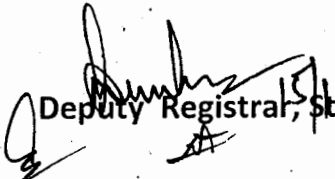
In this connection, it is again requested to send the
aforementioned information by or before 15.01.2018 positively enabling
us to communicate the said information to the Apex Supreme Court of
India, New Delhi .

Yours faithfully,


(Aftab Ahmad Chohan)
Deputy Registrar, Sts

No-54833-50/STS
Dt-15/01/2018

Forwarded to Incharge NIC, High Court of J&K, Jammu for uploading
the same .


Deputy Registrar, Sts